

laid on such apparatus as can be produced economically out of locally available material by the teachers and students themselves.

It is suggested in the scheme that this programme be taken up by the Government of India in co-operation with U.N.E.S.C.O.

Sardar Hukam Singh: May I know whether any scheme was prepared by the Professor?

میسٹر آف ایجوکیشن اینڈ ٹیچرل
(سورسز اینڈ سائنٹیفک ریسرچ (مولانا آزاد):
مہربانی کر کے اسٹیٹمنٹ دیکھ لیجئے -

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): Please see the statement.]

Sardar Hukam Singh: May I know whether any advantage was taken of his visit by the States also?

Shri K. D. Malaviya: The scheme has been prepared and certain recommendations have been made. Though the recommendations have been considered by the Government, the U.N.E.S.C.O. are not able to make the services of Professor Green available to us. An alternative proposal has been made by U.N.E.S.C.O. and that proposal is under the consideration of the Government.

Sardar Hukam Singh: May I know whether the expenses of his visit were borne by us or by the U.N.E.S.C.O.?

Shri K. D. Malaviya: By the U.N.E.S.C.O.

Shri Velayudhan: May I know the number of audio-visual centres in India?

Shri K. D. Malaviya: None.

SPECIAL TRIBUNALS

*1145. **Sardar Hukam Singh:** Will the Minister of Law be pleased to state:

(a) whether all special Tribunals, constituted under the Criminal Law Amendment Ordinance to try cases of bribery and corruption, have ceased to exist; and

(b) if not, what cases are still being tried by them?

The Minister of Law and Minority Affairs (Shri Biswas): (a) No, Sir. The East Punjab Special Tribunal, Simla, still exists.

(b) A list of cases pending before the Tribunal is laid on the Table of the House. [See Appendix VI, annexure No. 1.]

Sardar Hukam Singh: May I know the number of cases that is pending with the East Punjab Tribunal?

Shri Biswas: The number of different categories of pending cases is twenty-six. Cases which have been compounded but are still pending for some reason or other is twelve. The next is remand cases and they are ten in number, remanded by the High Court on appeal for examination of witnesses on commission abroad. Then there are four other pending cases.

Sardar Hukam Singh: May I know whether any special or new cases are being entrusted to it or would it be wound up after it disposes of the existing cases?

Shri Biswas: The Tribunal is expected to finish its work in October, 1952. No new cases have been entrusted to it this year.

Sardar Hukam Singh: May I know whether there was any decision by the High Court or the Supreme Court on cases which had already been decided by this Tribunal?

Shri Biswas: There were some cases which had been taken to the High Court and there was an order for remand for the further examination of witnesses on Commission. That is about all. It is very difficult to say whether in future appeals there will be similar remands. The position would then have to be considered.

Sardar Hukam Singh: May I know whether any fresh appeal was made when the sole judge died in December?

Shri Biswas: The cases were originally filed in the Court of Pandit Chand Narain, Special Magistrate, appointed at Delhi and at Lahore in June, 1945 and the cases were allotted for trial to the three Special Tribunals, Lahore. The District and Sessions Judge, Ambala is dealing with all these cases now.

HIGHER TECHNICAL INSTITUTES

*1146. **Shri S. C. Samanta:** Will the Minister of Education be pleased to state:

(a) whether the sites for the three other Higher Technical Institutes in India have been finally selected; and

(b) the sum spent up-to-date in connection with these Institutes?

The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) No.

